

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S BLUEWATER FOODS AND EXPORTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S BLUEWATER FOODS AND EXPORTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21/03/1997
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Karnataka, India
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51223KA1997PTC021995
5.	Address of the registered office and principal office (if any) of corporate debtor	281/282, Industrial area, Baikampady Mangalore- 575011
6.	Insolvency commencement date in respect of corporate debtor	10 th June 2020
7.	Estimated date of closure of insolvency resolution process	10 th December 2020 being 180 days from the receipt of order by IRP on 13 th June 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pankaj Srivastava, IBBI/IPA-001/IP-P00245/2017-2018/10474
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 5, 5 th Cross Navya Nagar, Jakkur, Bangalore, Karnataka, 560064 Email: psri@live.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 5, 5 th Cross, Navya Nagar Jakkur, Bangalore 560064 Email: cirp@psri.in
11.	Last date for submission of claims	27 th June 2020
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Based on limited information there is no class of creditor under section 21(6A)(b)
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/S BLUEWATER FOODS AND EXPORTS PRIVATE LIMITED** on 10th June 2020.

The creditors of M/S BLUEWATER FOODS AND EXPORTS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 27th June 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 13th June 2020

Place : Bangalore

Name and Signature of Interim Resolution Professional

In the matter of M/S Bluewater Foods and Exports Private Limited
IBBI/IPA-001/IP-P00245/2017-2018/10474